

LOK SABHA
UNSTARRED QUESTION NO.2761
TO BE ANSWERED ON 04.01.2018

GANESH SUGAR MILL

2761. SHRI PANKAJ CHAUDHARY:

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state:

(a) whether the Secretary of her Ministry received letter no. MP/MRJ/1329/ 17 dated 25/07/17 written by me regarding Ganesh Sugar Mills, Anandnagar, Maharajganj, Uttar Pradesh;

(b) if so, the latest details of action taken on above letter;

(c) whether the Government is conducting or considering to conduct any probe against NTPC officers regarding the above mentioned mill; and

(d) if so, the details thereof?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री अजय टम्टा)

MINISTER OF STATE FOR TEXTILES
(SHRI AJAY TAMTA)

(a): Yes, Madam. The Hon'ble Member of Parliament in his letter had requested setting up of a textile related unit on the land of the Ganesh Sugar Mill (GSM), payment of dues to staff and an inquiry into negligence in handling the assets of the company by officials of the National Textile Corporation (NTC).

(b) to (d): The GSM came under the administrative control of the NTC through an order by the Hon'ble Supreme Court in 1988. As the company was incurring losses, it was referred to the BIFR in 1994. As attempts to revive the company failed, a decision was taken by the BIFR to wind up the company, which was subsequently confirmed by the AAIFR, the Hon'ble High Court of Allahabad and the Supreme Court of India. The plant and machinery of the GSM was sold for an amount of Rs. 12.01 crores through a tender process, which was supervised and approved by the Hon'ble High Court. No land assets of the company were sold by the NTC.

While confirming the winding up orders, the High Court of Allahabad in its order dated 9th May, 2017, directed that suitable action be taken against the person of NTC for making a false statement regarding Ministry's approval on setting up of powerloom unit/textile park and also directed the Official Liquidator to submit necessary report for disposal of assets of the company. In compliance the NTC has issued a charge sheet to the official concerned on the 30th June, 2017.

After the order dated 1.12.2017 of the Hon'ble Supreme Court, the Ganesh Sugar Mill is under reference to the Official Liquidator. The payment of dues payable by Ganesh Sugar Mill, including those of its employees, now falls under the purview of the Official Liquidator, under the supervision of the Allahabad High Court.
